# GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

### UNSTARRED QUESTION NO:1190 ANSWERED ON:13.07.2009 CAPITATION FEE Chauhan Shri Sanjay Singh;Muttemwar Shri Vilas Baburao;Patasani Dr. (Prof.) Prasanna Kumar;Semmalai Shri S.

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of complaints received regarding donation/capitation fee being charged by the educational institutions including engineering/technical institutions during the last three years:

(b) if so, the details thereof, State-wise and institution-wise;

(c) the action taken by the Government against such erring institutions;

(d) whether the Government proposes to bring any new legislation with regard to capitation fee and curricula in the higher education; and

(e) if so, the details thereof?

# Answer

### MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b) : The All India Council for Technical Education (AICTE), issued a Public Notice on 7.5.2007 wherein it was stated that any instance of charging capitation fee may be reported to the Council alongwith evidence in the matter. As per the information given by AICTE, two cases of charging of capitation fee by People Education Society Information & Technology (PESIT) Bangalore (Karnataka) and Babaria Institute of Technology, Vadodara (Gujarat) which were accompanied by prima facie evidence, were reported to them since May, 2007. However, information regarding charging of capitation fee was received in respect of three more institutions viz. Draunacharya College of Engineering & Management, Noida (UP), Acharya Institute of Technology, Bangalore (Karnataka) and Raja College of Engineering & Technology, Madurai (Tamil Nadu) but was not supported by prima facie evidence.

(c): AICTE has informed that the above two institutions of Karnataka and Gujarat would not be granted any increase in intake or additional courses for two academic years. AICTE has also intimated that as and when complaints regarding charging of capitation fee are received, an Enquiry Committee conducts enquiry into the complaint and appropriate action is taken based on the report of the Enquiry Committee.

(d) & (e): A legislative proposal, to provide the legal mandate to prohibit unfair practices including charging of capitation fee in any form in technical and medical educational institutions & universities, is under consideration and inter- ministrial consultations have been taken up for firming up the legislative proposal.